

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP(IB) No.367/Chd/Hry/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Ved Prakash Mahendru

...Respondent

Under Section: 95 (1), IBC 2016

Order delivered on 23.04.2024

CORAM:

SH. L.N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Harsh Garg, Advocate
For the RP : Mr. Viren Sharma, Advocate
For the Personal Guarantor : Mr. Anand Chhibbar, Senior Advocate with Mr.
Vaibhav Sahni, Advocate

ORDER

Rejoinder/response has been filed by learned counsel for the Petitioner-Bank vide Diary No.02954/3 dated 18.03.2024. The same is taken on record. Let the matter be listed for arguments on 27.05.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja